

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 159 of 2023 (SZ)

In the matter of:

Edwin Wilson,

Chennai.

...Applicant(s)

And

The District Collector,

Coimbatore and Ors.

...Respondent(s)

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Through
Dr. D. Shanmuganathan
Standing Counsel for Tamil Nadu
National Green Tribunal
Southern Zone, Chennai
Date: 15.02.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 159 of 2023 (SZ)

Edison Wilson,
No.28, Parthasarathy Street, Purasaiwalkam,
Chennai – 600 084.

...Applicant

Vs

1. The District Collector
Coimbatore District – 641 018.
2. The Chairman
Tamilnadu Pollution Control Board
3. The District Environmental Engineer
Tamil Nadu Pollution Control Board
SIPCOT Industrial Estate
Pollachi Main Road, Kurichi
Coimbatore District – 641 021
4. VMS M-SAND,
Rep by its Proprietor
S.F No. 80/1F, Kalavathottam, Thekani,
Pachapalayam Village, Sulur Taluk,
Coimbatore District – 641201
5. P.R M Sand
S.F No. 91/2D, 95/1A & 95/1B,
Kalavathottam, Thekani,
Pachapalayam Village, Sulur Taluk,
Coimbatore District – 641201

...Respondents


DISTRICT COLLECTOR,
COIMBATORE.

REPLY FILED BY THE 1ST RESPONDENT

I, Kranthi Kumar Pati, S/o. Surender Pati, Hindu, aged about 34 years, having my office at Collectorate Building, Coimbatore - 641018, do hereby solemnly affirm and sincerely state as follows:-

1. I am the District Collector, Coimbatore and I am filing this Report as the 1st Respondent and as such I am well acquainted with the facts of the case from the records.
2. It is respectfully submitted that the Hon'ble National Green Tribunal, Southern Zone, Chennai in the matter of O.A No. 159 of 2023 filed by Thiru Edison Wilson against the District Collector, Coimbatore District & Ors, prayed as follows:

"To direct the respondents 1 to 3 take immediate action against the Respondents 4 and 5 for illegally functioning as a crusher unit in the garb of M Sand unit and consequently direct the closure of the units and disconnection of power supply to the unit"

3. It is respectfully submitted that the appellant has not submitted any complaint to this office. However, based on the O.A No. 159 of 2023 filed by the appellant in the Hon'ble National Green Tribunal (Southern Zone), I have directed the District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South to submit the status report which is reproduced as follows:


DISTRICT COLLECTOR,
COIMBATORE.

- a. The 4th respondent unit of **M/s VMS M-SAND** located at S.F No. 80/1F, Pachapalayam Village, Sulur Taluk, Coimbatore District had obtained Consent to Establish from Tamilnadu Pollution Control Board vide Proc. dated 16.08.2022 with validity upto 31.03.2027 for the manufacturing of Manufactured Sand & Plastering Sand
- b. The 5th respondent unit of **M/s P R M-SAND**, located at S.F No. 91/2D, 95/1A & 95/1B, Pachapalayam Village, Sulur Taluk, Coimbatore District had obtained Consent to Establish from Tamilnadu Pollution Control Board vide Proc. Dated 01.12.2018 validity upto 31.03.2023 for the manufacturing of Manufactured Sand.
- c. Both the units was inspected by the TNPCB Officials on 20.09.2023 & 06.11.2023 and showcause notice was issued to the 4th & 5th respondent under Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended for the violations stated therein.
- d. The 4th & 5th respondent unit had furnished reply stating that expecting verdict of siting criteria for stone crusher, they have installed the machineries and after the receipt of showcause notice the unit has removed all the machineries and assured to operate only after obtaining consent to operate from the Tamilnadu Pollution Control Board.
- e. Further a personal hearing was conducted to the 4th & 5th respondent on 14.12.2023 by the Tamilnadu Pollution Control Board Officials and the 4th & 5th respondent was


DISTRICT COLLECTOR,
COIMBATORE.

instructed to operate the unit only after obtaining the consent of the Tamilnadu Pollution Control Board.

- f. The 4th & 5th respondent was again inspected on 07.02.2024 by the TNPCB officials and furnished the following observations:

The unit was not in operation. The unit has removed the additional machineries except the vibrator and washer. The unit has stopped production in the premises. Hence no legal action was initiated against the 4th & 5th respondent.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

Date: 12.02.2024


DISTRICT COLLECTOR
COIMBATORE.
BEFORE ME

VERIFICATION

I, Kranthi Kumar Pati, S/o. Surender Pati, working as District Collector, Coimbatore, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Date: 12.02.2024


DISTRICT COLLECTOR
COIMBATORE.



BY RPAD

TAMILNADU POLLUTION CONTROL BOARD

Proc No. F.CBS2035/DEE/TNPCB/CBS/OS/W/2023 dated 14.11.2023

Sub: TNPCB – Industries – **M/s P R M-SAND**, S.F No. 91/2D, 95/1A, 95/1B, Pachapalayam Village, Sulur Taluk, Coimbatore District – **Operating without Consent of the Board – Violations** under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 – **Show Cause Notice** under Sub-Section (5) of Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 – Regarding.

Ref: 1. CTE Proc. No. F.2010CBS/OS/DEE/TNPCB/CBS/W/2018 dated 01.12.2018
2. Inspection of the unit on 20.09.2023 & 06.11.2023 by the officials of Tamil Nadu Pollution Control Board, Coimbatore South

Tamilnadu Pollution Control Board serves this notice under sub-section (5) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act) that any sewage or trade effluent discharged into any stream or well or sewer or on land should be within the standards prescribed by the Board as per the conditions referred in the consent order vide reference 1st cited.

Tamilnadu Pollution Control Board serves this notice on you as occupier for contravening the conditions imposed in the First Consent Order vide reference first cited under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

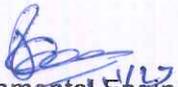
Whereas during inspection of **M/s P R M-SAND**, S.F No. 91/2D, 95/1A, 95/1B, Pachapalayam Village, Sulur Taluk, Coimbatore District by TNPCB Officials on 20.09.2023 & 06.11.2023 it was observed that,

1. The unit was not in operation. However, the unit has installed the machineries and carried out production in the premises without consent of the Board.
2. The unit has installed the jaw crusher without consent of the Board and thereby violating the B.P Ms. No. 26 dated 30.07.2018.
3. The unit has not obtained Consent to Operate of the TNPC Board under Water (P&CP) Act, 1974 as amended.

And as such the provisions of Section 25 of the Act have been contravened which is punishable under Section 44 of the Act, with imprisonment for a term which shall not be less than one year and six months, but which may extend to six year and with fine.

Hence, you are requested to show cause **within 15 days** from the date of receipt of this notice as to why penal action should not be taken against you as occupier for operating in prohibited area without valid consent of the Board under section 25 of the Act and issue direction under section 33 A of the Act for closure of the unit, stoppage of power supply etc.

It is informed that non-receipt of any reply within the prescribed period will be constructed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore South

14/11/23

To,
The Proprietor
M/s P R M-SAND,
S.F No. 91/2D, 95/1A, 95/1B, Pachapalayam Village,
Sulur Taluk, Coimbatore District



RPAD

TAMILNADU POLLUTION CONTROL BOARD

Proc No. F.CBS2035/DEE/TNPCB/CBS/OS/A/2023 dated 14.11.2023

Sub: TNPCB – Industries – **M/s P R M-SAND**, S.F No. 91/2D, 95/1A, 95/1B, Pachapalayam Village, Sulur Taluk, Coimbatore District – **Operating without Consent of the Board – Violations** under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 as amended 1987 – Show Cause Notice – Issued – Reg.

Ref: 1. CTE Proc. No. F.2010CBS/OS/DEE/TNPCB/CBS/A/2018 dated 01.12.2018
2. Inspection of the unit on 20.09.2023 & 06.11.2023 by the officials of Tamil Nadu Pollution Control Board, Coimbatore South

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above central Act. The TNPCB is implementing the Air (P & CP) Act, 1974, as amended thereon. As per the Section 21 of the said Act no person shall, without the previous consent of the State Board shall establish or operate an industrial plant in an Air Pollution Control Area.

Tamil Nadu Pollution Control Board serves this notice on you as occupier for contravening the conditions imposed in the Consent Order in the reference first cited under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended 1987.

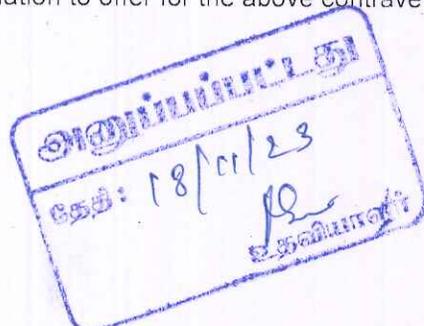
Whereas during inspection of **M/s P R M-SAND**, S.F No. 91/2D, 95/1A, 95/1B, Pachapalayam Village, Sulur Taluk, Coimbatore District by TNPCB Officials on 20.09.2023 & 06.11.2023 it was observed that,

1. The unit was not in operation. However, the unit has installed the machineries and carried out production in the premises without consent of the Board.
2. The unit has installed the jaw crusher without consent of the Board and thereby violating the B.P Ms. No. 26 dated 30.07.2018.
3. The unit has not provided the APC measures for the vibrator and conveyors.
4. The unit has not obtained Consent to Operate of the TNPC Board under Air (P&CP) Act, 1981 as amended.

And as such the provisions of Section 21 of the Act have been contravened which is punishable under Section 37 of Act with imprisonment for a term which shall not be less than one year and Six months, but which may extend to six years and with fine.

Hence, you are directed to show cause **within 15 days** from the date of receipt of this notice as to why penal action should not be initiated against you for operating the unit without any air pollution control measures and for having not obtained the valid consent of the Board under Section 21 of the said Act and to issue directions under Section 31A of the Act for closure of the unit and for the stoppage of electricity etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.




 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 Coimbatore South
 14/11/23

To,
The Proprietor
M/s P R M-SAND,
S F No. 91/2D, 95/1A, 95/1B, Pachapalayam Village,
Sulur Taluk, Coimbatore District

PR M-SAND



SF NO.91/2D,95/1,95/1B,PACHAPALYAM VILLAGE, SULEUR TALUK
COIMBATORE TAMILNADU,641-201

GSTIN; 33AOEPD1069E2Z1

PHONE NO;98429-68415

2035

பெறுநர்

DATE ; 24.11.2023

உயர்திரு மாவட்ட சுற்றுச்சூழல் பொறியாளர் (தெற்கு) அவர்கள்
தமிழ்நாடு மாசுக் கட்டுப்பாடு வாரியம்
பிளாட் எண் E-55 A சிட்கோ இண்டஸ்ட்ரியல் எஸ்டேட்
பொள்ளாச்சி சாலை, கோயம்புத்தூர் 641 021.

மதிப்பிற்குரிய ஐயா,

பொருள் - முகாந்திரம் கோரல், விளக்கம் அளித்தல் சம்பந்தமாக
பார்வை - எங்களது முகாந்திரம் கோரல் கடித நாள் 14.11.2023

.....

தங்களது முகாந்திரம் கோரல் கடிதம் கிடைக்கப் பெற்றேன்.
கடிதம் கிடைத்தவுடன் அதனை நன்கு படித்துத் தெரிந்து கொண்டபின்
கீழ்க்கண்ட விளக்கத்தை தங்களுக்கு சமர்ப்பிக்கிறேன்.

நான் கோவை மாவட்டம், துலூர் வட்டம், பச்சாபாளையம் கிராமம்,
க.ச.எண்கள் 91/2D. 95/1A மற்றும் 95/1B -ல் PR M-STAND என்னும் பெயரில்
VSI Crusher – 1 No, Vibrator – 1 No. ஐ பயன்படுத்தி மாற்று மணல் தயாரிக்கும்
தொழிற்சாலை தொடங்க மாசு கட்டுப் பாட்டு வாரியத்திடம் CTE Proceeding
No. F 2010 CBS /OS /DEE/TN/PCB/CBS/ A&W/2018 நாள் 01.12.2018 அன்று முன்
அனுமதி பெற்றிருந்தேன்.

PR M-SAND

SF NO.91/2D,95/1,95/1B,PACHAPALYAM VILLAGE,SULUR TALUK
COIMBATORE TAMILNADU,641-201

GSTIN; 33AOEPD1069E2Z1

PHONE NO;98429-68415

DATE ; 24.11.2023

எனது தந்தையின் மரணம், கொரோனா பேரிடர் கால கட்ட தூழல் மற்றும் கடும் நிதி நெருக்கடி போன்ற காரணங்களால், தொழிற்சாலை தொடங்கவும், இயந்திரங்களைப் பொருத்தி அதற்கான காற்று மாசு தடுப்பு சாதனங்களை பொருத்தவும் கால தாமதம் ஏற்பட்டு வந்தது.

இந்த தூழ்நிலையில் நீதிமன்றத்தில் நிலுவையில் உள்ள Crusher to Crusher பூஜ்யம் (0) தொலைவு சம்பந்தமான வழக்கின் தீர்ப்பு Zero Distance ல் Crusher அமைத்துக் கொள்ளலாம் என்று வந்து விடும் என்ற நம்பிக்கையில் அறியாமையின் காரணமாக நான் மாசு கட்டுப்பாடு வாரிய முன் அனுமதியில் குறிப்பிடப்படாமல் இருந்த Jaw Crusher -ஐ எனது தொழிற்சாலையில் நிறுவி மாற்று மணல் உற்பத்தி (Trial Production) செய்து பார்த்து விட்டேன். இந்த தூழலில் தங்களது முகாந்திரம் கோரல் கடிதம் கிடைத்தவுடன் எனது தொழிற்சாலையின் இயக்கத்தை முற்றிலுமாக நிறுத்தி முன் அனுமதி பெறாமல் நிறுவியிருந்த Jaw Crusher -ஐ அந்த இடத்திலிருந்து கழற்றி அப்புறப்படுத்தி விட்டேன். அதற்கான புகைப் படத்தை தங்களின் பார்வைக்கு இணைத்துள்ளேன். அறியாமையின் காரணமாக நான் செய்த தவறை மன்னித்து விடுமாறு தாழ்மையுடன் கேட்டுக் கொள்கிறேன்.

PR M-SAND

SF NO.91/2D,95/1,95/1B,PACHAPALYAM VILLAGE,SULUR TALUK
COIMBATORE TAMILNADU,641-201

GSTIN; 33AOEPD1069E2Z1

PHONE NO;98429-68415

DATE ; 24.11.23

தற்பொழுது மாசு கட்டுப்பாடு வாரிய முன் அனுமதியில் குறிப்பிடப் பட்டிருந்த VSI Crusher – 1 No, Vibrator – 1 No. போன்றவற்றை நிறுவி அதற்கான காற்று மாசு தடுப்பு சாதனங்களை பொருத்தும் பணியை செய்து வருகிறேன். இதனை இன்னும் 30 நாட்களுக்குள் முடித்து மாசு கட்டுப்பாடு வாரியத்திடம் இசைவாணை பெற விண்ணப்பித்து விடுகிறேன். மேலும், இனி தங்களிடம் இசைவாணை பெறாமல் தொழிற்சாலையை இயக்க மாட்டேன் எனவும் உறுதிபட தெரிவித்துக் கொள்கிறேன்.

எனவே, அறியாமையின் காரணமாக நான் செய்த தவறை மன்னித்து விடுமாறும் எனது தொழிற்சாலையின் மீது எவ்வித நடவடிக்கையும் எடுத்து விட வேண்டாம் என்றும் தாழ்மையுடன் கேட்டுக் கொள்கிறேன்.

இணைப்பு - புகைப்படம்

இப்படிக்கு
தங்கள் உண்மையுள்ள

For P.R. M-SAND

T. தர்மராஜ்
Proprietor

PR M-SAND

SF NO.91/2D,95/1,95/1B,PACHAPALYAM VILLAGE,SULUR TALUK
COIMBATORE TAMILNADU,641-201

GSTIN; 33AOEPD1069E2Z1

PHONE NO;98429-68415

Jaw Crusher - நீக்கப்படாமல்



DATE ; 24.11.23

Jaw Crusher- நீக்கப்பட்டபின்



For P.R. M - SAND

T. Sivaraj
Proprietor



Tamil Nadu Pollution Control Board

From

Dr. R. Chandrasekaran, M.E., M.B.A., Ph.D.,
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South Office
Plot No.55-A, SIDCO Industrial Estate,
Pollachi Main Road,
Coimbatore -641 021.

To

The Proprietor
M/s. P R M-SAND,
SF No. 91/2D, 95/1A, 95/1B,
Pachapalayam Village,
Sulur Taluk,
Coimbatore -641201.

Lr. No: FCBS2035/OS/PH/DEE/TNPCB/CBS/2023 dated. 07.12.2023

Sir,

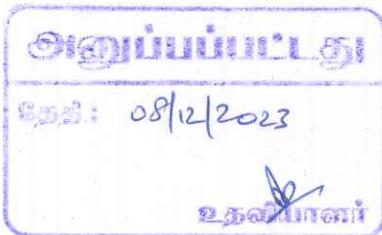
Sub: TNPC Board - O/o. DEE, Coimbatore South -M/s. P R M-Sand, S.F.No. 91/2D, 95/1A, 95/1B, Pachapalayam Village, Sulur Taluk, Coimbatore - 641201- Personal hearing - called for - Reg.

Ref: 1. Proc No. FCBS2035/DEE/TNPCB/CBS/OS/W&A/2023 dated 14.11.2023.
2. Unit's reply letter dated 24.11.2023.

I invite your attention to the references cited above wherein show cause notice was issued to your unit for violation mentioned therein. In this regard, you are informed that make it convenient to attend for a personal hearing in this office on **14.12.2023** at **11.00 A.M.**, failing which necessary further action will be initiated against your unit.

[Signature]
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South

[Handwritten]
07/12/23





BY RPAD

TAMILNADU POLLUTION CONTROL BOARD

Proc No. F.CBS2695/DEE/TNPCB/CBS/OS/W/2023 dated 14.11.2023

Sub: TNPCB – Industries – **M/s VMS M-SAND**, S.F No. 80/1F, Pachapalayam Village, Suler Taluk, Coimbatore District – **Operating without Consent of the Board – Violations** under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 – **Show Cause Notice** under Sub-Section (5) of Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 – Regarding.

Ref: 1. CTE Proc. No. F.3768CBS/OS/DEE/TNPCB/CBS/W/2022 dated 16.08.2022
2. Inspection of the unit on 20.09.2023 & 06.11.2023 by the officials of Tamil Nadu Pollution Control Board, Coimbatore South

Tamilnadu Pollution Control Board serves this notice under sub-section (5) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act) that any sewage or trade effluent discharged into any stream or well or sewer or on land should be within the standards prescribed by the Board as per the conditions referred in the consent order vide reference 1st cited.

Tamilnadu Pollution Control Board serves this notice on you as occupier for contravening the conditions imposed in the First Consent Order vide reference first cited under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Whereas during inspection of **M/s VMS M-SAND**, S.F No. 80/1F, Pachapalayam Village, Suler Taluk, Coimbatore District by TNPCB Officials on 20.09.2023 & 06.11.2023 it was observed that,

1. The unit was not in operation. However, the unit has installed the machineries and carried out production in the premises without consent of the Board.
2. The unit has installed the jaw crusher, HSI crusher without consent of the Board and thereby violating the B.P Ms. No. 26 dated 30.07.2018 & CTE conditions.
3. The unit has not obtained Consent to Operate of the TNPC Board under Water (P&CP) Act, 1974 as amended.

And as such the provisions of Section 25 of the Act have been contravened which is punishable under Section 44 of the Act, with imprisonment for a term which shall not be less than one year and six months, but which may extend to six year and with fine.

Hence, you are requested to show cause **within 15 days** from the date of receipt of this notice as to why penal action should not be taken against you as occupier for operating in prohibited area without valid consent of the Board under section 25 of the Act and issue direction under section 33 A of the Act for closure of the unit, stoppage of power supply etc.

It is informed that non-receipt of any reply within the prescribed period will be constructed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore South

14/11/23

To,
The Proprietor
M/s VMS M-SAND,
S.F No. 80/1F, Pachapalayam Village,
Suler Taluk, Coimbatore District



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TAMILNADU POLLUTION CONTROL BOARD

Proc No. F.CBS2695/DEE/TNPCB/CBS/OS/A/2023 dated 14.11.2023

Sub: TNPCB – Industries – **M/s VMS M-SAND**, S.F No. 80/1F, Pachapalayam Village, Sulur Taluk, Coimbatore District – **Operating without Consent of the Board – Violations** under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 as amended 1987 – Show Cause Notice – Issued – Reg.

Ref: 1. CTE Proc. No. F.3768CBS/OS/DEE/TNPCB/CBS/A/2022 dated 16.08.2022
2. Inspection of the unit on 20.09.2023 & 06.11.2023 by the officials of Tamil Nadu Pollution Control Board, Coimbatore South

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above central Act. The TNPCB is implementing the Air (P & CP) Act, 1974, as amended thereon. As per the Section 21 of the said Act no person shall, without the previous consent of the State Board shall establish or operate an industrial plant in an Air Pollution Control Area.

Tamil Nadu Pollution Control Board serves this notice on you as occupier for contravening the conditions imposed in the Consent Order in the reference first cited under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended 1987.

Whereas during inspection of **M/s VMS M-SAND**, S.F No. 80/1F, Pachapalayam Village, Sulur Taluk, Coimbatore District by TNPCB Officials on 20.09.2023 & 06.11.2023 it was observed that,

1. The unit was not in operation. However, the unit has installed the machineries and carried out production in the premises without consent of the Board.
2. The unit has installed the jaw crusher, HSI crusher without consent of the Board and thereby violating the B.P Ms. No. 26 dated 30.07.2018 & CTE conditions.
3. The unit has not provided the APC measures for the Jaw Crusher, HSI crusher, vibrator and conveyors.
4. The unit has not obtained Consent to Operate of the TNPC Board under Air (P&CP) Act, 1981 as amended.

And as such the provisions of Section 21 of the Act have been contravened which is punishable under Section 37 of Act with imprisonment for a term which shall not be less than one year and Six months, but which may extend to six years and with fine.

Hence, you are directed to show cause **within 15 days** from the date of receipt of this notice as to why penal action should not be initiated against you for operating the unit without any air pollution control measures and for having not obtained the valid consent of the Board under Section 21 of the said Act and to issue directions under Section 31A of the Act for closure of the unit and for the stoppage of electricity etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.



District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore South

14/11/23

To,
The Proprietor
M/s VMS M-SAND,
S.F No. 80/1F, Pachapalayam Village,
Sulur Taluk, Coimbatore District

VMS

VMS M SAND

80/1 F, Pachapalayam, Thekani, Chettipalayam, Coimbatore, TamilNadu, 641201.



பெறுநர் :

உயர்திரு மாவட்ட சுற்றுச்சூழல் பொறியாளர் (தெற்கு) அவர்கள்
தமிழ்நாடு மாசுக் கட்டுப்பாடு வாரியம்
பிளாட் எண். E-55 A சிட்கோ இண்டாஸ்ட்ரியல் எஸ்டேட்
பொள்ளாச்சி சாலை கோயம்புத்தூர் - 641 021.

மதிப்பிற்குரிய ஐயா

பொருள் - முகாந்திரம் கோரல் விளக்கம் அளித்தல் சம்பந்தமாக
பார்வை - எங்களது முகாந்திரம் கோரல் கடித நாள் 14.11.2023

தங்களது முகாந்திரம் கோரல் கடிதம் கிடைக்கப் பெற்றோம். கடிதம்
கிடைத்தவுடன் அதனை நன்கு படித்துத் தெரிந்து கொண்டபின் கீழ்க்கண்ட
விளக்கத்தை தங்களுக்கு சமர்ப்பிர்க்குறோம்.

நாங்கள் கோவை மாவட்டம் சூலூர் வட்டம் பச்சாபாளையம் கிராமம்
க. ச.எண் 80/1F ல் VMS M-SAND என்னும் பெயரில் VSI Crusher-1 No, Vibrator-1 No
ஐ பயன்படுத்தி மாற்று மணல் தயாரிக்கும் தொழிற்சாலை தொடங்க மாசு
கட்டுப் பாட்டு வாரியத்திடம் CTE Proceeding No. F3768/CBS/OS
/DEE/TNPCB/CBS/A&W/2022 நாள் 16/08/2022 அன்று முன் அனுமதி
பெற்றிருந்தோம்.

2695



VMS M SAND

80/1 F, Pachapalayam, Thekani, Chettipalayam, Coimbatore, TamilNadu, 641201.

நாங்கள் இயந்திரங்களை பொறுத்த ஆரம்பிக்கும்போது நீதிமன்றத்தில் நிலுவையில் உள்ள *Crusher to Crusher* பூஜ்யம் (0) தொலைவு சம்பந்தமான வழக்கின் தீர்ப்பு *Zero Distance* ல் *Crusher* அமைத்துக் கொள்ளலாம் என்று வந்து விடும் என்ற நம்பிக்கையில் அறியாமையின் காரணமாக நாங்கள் மாசு கட்டுப்பாடு வாரிய முன் அனுமதியில் குறிப்பிடப்படாமல் இருந்த *Jaw* மற்றும் *HSI Crusher* ஐ எங்களது தொழிற்சாலையில் நிறுவி மாற்று மணல் உற்பத்தி (*Trial Production*) செய்து பார்த்து விட்டோம். இந்த சூழ்நிலையில் தங்களது முகாந்திரம் கோரல் கடிதம் கிடைத்தவுடன் எங்களது தொழிற்சாலையின் இயக்கத்தை முற்றிலுமாக நிறுத்தி முன் அனுமதி பெறாமல் நிறுவியிருந்த *Jaw* மற்றும் *HSI Crusher* -ஐ அந்த இடத்திலிருந்து கழற்றி அப்பறப்படுத்தி விட்டோம். அதற்கான புகைப்படத்தை தங்களின் பார்வைக்கு இணைத்துள்ளோம். அறியாமையின் காரணமாக நாங்கள் செய்த தவறை மன்னித்து விடுமாறு தாழ்மையுடன் கேட்டுக் கொள்கிறோம்.

தற்பொழுது மாசு கட்டுப்பாடு வாரிய முன் அனுமதியில் குறிப்பிடப் பட்டிருந்த *VSI Crusher 1 No, Vibrator 1 No.* போன்றவற்றை நிறுவி அதற்கான காற்று மாசு தடுப்பு சாதனங்களை பொருத்தும் பணியை செய்து வருகிறோம். இதனை இன்னும் 90 நாட்களுக்குள் முடித்து மாசு கட்டுப்பாடு வாரியத்திடம் இசைவாணை பெற விண்ணப்பித்து விடிகிறோம். மேலும் இனி தங்களிடம் இசைவாணை பெறாமல் தொழிற்சாலையை இயக்க மாட்டோம் எனவும் உறுதிபட தெரிவித்துக் கொள்கிறோம்.



VMS M SAND

80/1 F, Pachapalayam, Thekani, Chettipalayam, Coimbatore, TamilNadu, 641201.

எனவே அறியாமையின் காரணமாக நாங்கள் செய்த தவறை மன்னித்து விடுமாறும் எங்களது தொழிற்சாலையின் மீது எவ்வித நடவடிக்கையும் எடுத்து விட வேண்டாம் என்றும் தாழ்மையுடன் கேட்டுக் கொள்கிறோம்.

இணைப்பு-புகைப்படம்

இப்படிக்கு

தங்கள் உண்மையுள்ள

For VMS M SAND

சீ. லக்ஷ்மீன்

PARTNER



VMS M SAND

80/1 F, Pachapalayam, Thekani, Chettipalayam, Coimbatore, TamilNadu, 641201.

நீக்கப்படாமல்

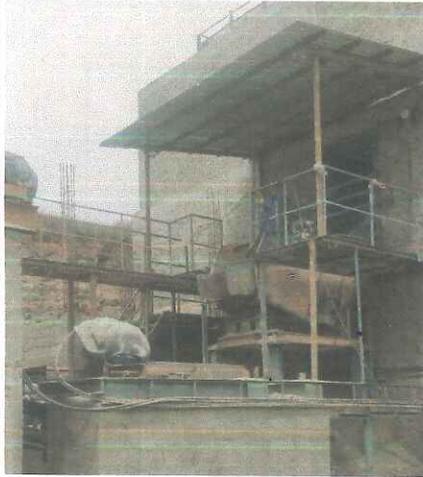
Jaw Crusher



HSI Crusher



நீக்கப்பட்டபின்



For VMS M SAND
 சி. வெள்ளிங்கிரி
PARTNER



Tamil Nadu Pollution Control Board

From

Dr. R. Chandrasekaran, M.E., M.B.A., Ph.D.,
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South Office
Plot No.55-A, SIDCO Industrial Estate,
Pollachi Main Road,
Coimbatore -641 021.

To

The Proprietor
M/s. VMS M-SAND,
SF No. 80/1F,
Pachapalayam Village,
Sulur Taluk,
Coimbatore -641201.

Lr. No: FCBS2695/OS/PH/DEE/TNPCB/CBS/2023 dated 07.12.2023

Sir,

Sub: TNPC Board - O/o. DEE, Coimbatore South -M/s. VMS M-SAND, S.F.No. 80/1F, Pachapalayam Village, Sulur Taluk, Coimbatore - 641201- Personal hearing - called for - Reg.

Ref: 1. Proc No. FCBS2695/DEE/TNPCB/CBS/OS/W&A/2023 dated 14.11.2023.
2. Unit's reply letter dated 27.11.2023.

I invite your attention to the references cited above wherein show cause notice was issued to your unit for violation mentioned therein. In this regard, you are informed that make it convenient to attend for a personal hearing in this office on **14.12.2023** at **11.00 A.M.**, failing which necessary further action will be initiated against your unit.

**District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South**



07/12/23